

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

1. I.A. 1149/2024  
IN  
C.P.(IB)-3691(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **19.03.2024**

NAME OF THE PARTIES: Segan Consultancy Services Pvt Ltd

VS

Poets Lovers and Lunatics Motion Pictures Pvt Ltd

*Appearances:*

For applicant :- Adv. Maulik Chokshi

SECTION 7 OF IBC, 2016

---

**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 1149/2024**

This application has been filed by the M/s. Gothic Entertainment seeking following reliefs:

- a) *The Hon'ble Tribunal be pleased to substitute the name of Mr. Vijay Verma instead of the Corporate Debtor which is at Respondent No.4 in IA 4162 of 2023.;*
- b) *The Hon'ble Tribunal be pleased to allow all consequential amendments be permitted;*
- c) *Such other of further orders, as the Hon'ble Tribunal may deem fit under the facts and circumstances of the case.*

Pursuant to order dated 28.12.2023 passed by this Bench, the applicant has moved this amendment application for amendment in the memo of parties.

Heard the counsel and perused the documents, the present application is **allowed** by substituting the name of Mr. Vijay Verma instead of the CD which is at R-4 in IA 4162 of 2023.

Applicant is directed to file amended memo of parties within one week.

I.A. is **disposed of**.

List the main company petition on **08.04.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
*---Rajeev---*

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)